NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

APPEAL/47(MB)2024

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: GURU WHEELS PRIVATE LIMITED
V/s
REGISTRAR OF COMPANIES PUNE

Section 252(3), of the Companies Act, 2013

ORDER

1. Mr. Yahya Batatawala, Ld. Counsel for the Petitioner present.
2. The Registry is directed to issue notice to the ROC, Pune for filing report within 30 days.
3. On the last date of hearing, this Bench directed the Petitioner Companies to file compliance with regards to GNL-1. However, this Bench noticed that this Petition is filed u/s 252(1) of the Companies Act, 2013 and the requirement of GNL-1 is applicable for an application for compounding of offences filed u/s 441 of the Companies Act and not in relation to restoration of Companies name.
4. List this matter for further consideration on **09.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/